

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Excise Appeal No. 2736 of 2010

(Arising out of Order-in-Appeal No. 189-190/RPR-1/2010 dated 23.6.2010 passed by the Commissioner (Appeals), Customs & Central Excise, Raipur)

M/s Mahalaxmi Steel Industries

Appellant

(Prop. M/s Mahalaxmi Structures (P) Ltd.)
(Now known as M/s Shree Mahalaxmi Structures (P) Ltd.)
Near Jhabak Petrol Pump,
Ring Road No. 2, Gogaon,
Raipur (CG)

Versus

**Commissioner, Customs & Central Excise,
Raipur**

Respondent

Central Excise Building,
Dhamtari Road, Tikrapara
Raipur (CG)

Appearance

Shri R.V.Prabhat, Advocate - for the appellant

Shri Y. Singh, DR - for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 04.03.2020

Final Order No. 50478/2020

Archana Wadhwa :

The appellant's Counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to

approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM